

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3419
TO BE ANSWERED ON 22.03.2017**

EXTRADITION TREATY

**3419. SHRI SULTAN AHMED:
SHRI DILIP PATEL:**

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the details of the countries with which India has signed extradition treaty;**
- (b) the details of the countries with which India proposes to sign extradition treaty;**
- (c) the extent to which extradition treaties have helped in the process of extradition of international terrorists and criminals during the last three years;**
- (d) the reasons for non-repatriation of economic and criminal offenders including Vijay Malaya till date; and**
- (e) the steps taken/proposed to secure his extradition and the time likely to be taken in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) Till date, India has signed Extradition Treaties with 47 countries/territories namely Afghanistan, Australia, Azerbaijan, Bahrain, Bangladesh, Belarus, Belgium, Bhutan, Brazil, Bulgaria, Canada, Chile, Egypt, France, Germany, Hong Kong, Indonesia, Iran, Israel, Kazakhstan, Kuwait, Malaysia, Mauritius, Mexico, Mongolia, Nepal, Netherlands, Oman, Philippines, Poland, Portugal, Republic of Korea, Russia, Saudi Arabia, South Africa, Spain, Switzerland, Tajikistan, Thailand, Tunisia, Turkey, United Arab Emirates, United Kingdom, Ukraine, United States of America, Uzbekistan and Vietnam. Besides, India has also entered into extradition

arrangements with nine more countries namely Croatia, Fiji, Italy, Papua New Guinea, Peru, Sweden, Singapore, Sri Lanka and Tanzania.

(b) It is the policy of the Government to conclude Extradition treaties with as many countries as possible so as to ensure that fugitive criminals do not escape justice.

(c) These treaties provide a legal framework for extradition of fugitive offenders and specify circumstances and conditions governing the process of extradition sought by one Contracting State from the other. As per available information, 62 criminal fugitives have been successfully extradited to India since 2002.

(d) & (e) The Government has been making diplomatic efforts for the extradition of criminals and economic offenders including Vijay Mallya. In case of Vijay Mallya, the Government of India formally requested the Government of the United Kingdom on 8 February 2017 to extradite him. The UK Government has sent the extradition request to the concerned court in UK to initiate judicial proceedings against him.
